

[Shri Bogawat]

What is the use of our coming to Parliament when so many Members who want to put in their Bills and Resolutions do not get the time or the opportunity? It is not the shop of the Government. Government has no concern with this shop. It is the people's shop. I request the Chair to see that all the hon. Member do get a chance. Otherwise, it is a waste of time and energy of putting in so many Bills and Resolutions.

Mr. Deputy-Speaker: Hon. Member has misunderstood what I said. The Government does not stand by one leader. All these hon. Members, including the hon. Member who has just spoken, constitute the Government. They sponsor Bills, on behalf of the Government, for the whole country. Therefore, if each Member belonging to the Government party says I am different from the Government, and therefore give me time, it is for them to form this Government or get out of this Government.

Dr. Lanka Sundaram: The essence of a private Member's Bill is, either the Government is unable or unwilling to bring before the House a piece of legislation, and the Member who sponsors the Bill wants to persuade the House to accept the principle of the Bill. My friend, Pandit Thakur Das Bhargava's position is that the time allotted is not sufficient for competently handling the Bill unless it be that it is there to be disposed of—be negated, I mean. But that should not be the position of this House.

Mr. Deputy-Speaker: What is the remedy?

Dr. Lanka Sundaram: You may alter the time-table given by the Committee. It is not binding on us.

Mr. Deputy-Speaker: Move an amendment.

Dr. Lanka Sundaram: An amendment could be moved in five minutes.

Mr. Deputy-Speaker: On the whole, the fact is that a number of hon. Members do not feel satisfied with the allotment of time. I will ask the hon. Members to bring this up for consideration some day next week. In the meanwhile hon. Members can table amendments to the time that has been allotted. It will stand over. Hon. Members may take time and suggest what time should be allotted.

WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL

Shrimati Maydeo (Poona South): I beg to move for leave to introduce a Bill to regulate and licence institutions caring for women and children.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate and licence institutions caring for women and children."

The motion was adopted.

Shrimati Maydeo: I introduce the Bill.

SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL

Shrimati Maydeo (Poona South): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Maydeo: I introduce the Bill.
